

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4661

ANSWERED ON:23.04.2010

ADOPTION OF CHILDREN

Ganeshamurthi Shri A.;J Helen Davidson;Kumar Shri P.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) : whether the Government has made registration mandatory for all the male and female adoptable children;
- (b) : if so, the details thereof alongwith the steps taken by the Government to promote adoptions of children in the country as well as adoptions by the foreigners;
- (c) : the details of targets set and achievements made by the Government in promoting adoptions of children during each of the last three years and the current year;
- (d) : whether cases of misuse of the adoptions process by the foreigners in adopting the children have come to the notice of the Government;
- (e) : if so, the details thereof;
- (f) : whether the Government has any monitoring mechanism to check the condition of children adopted by the foreigners; and
- (g) : if so, the details thereof alongwith the steps taken by the Government to regulate the process of adoption of children in the country as also by the foreigners?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) : Yes, Madam. Registration of all adoptable children, brought to the Adoption agencies, is mandatory as per adoption guidelines which are in place to regulate adoptions process.

Publicity and general awareness programmes are conducted by Central Adoption Resource Agency (CARA) and its associated adoption agencies to promote adoption of children.

(c) : No targets for adoptions have been set since adoption depends on number of children available for adoption as also the prospective adoptive parents. However, the adoptions data during the last three years are:

2007 - 3264

2008 - 2990

2009 - 2518

(Data reported from CARA associated agencies only.)  
provisional

(d) & (e) : A few cases have come to the notice of CARA where the procedure laid down in guidelines for inter-country adoption have not been followed by the foreigners proposing to adopt Indian Children. However, such cases are processed by CARA keeping in view the best interest of the children.

(f) & (g) : Monitoring of children adopted by foreigners is done by CARA through progress reports from foreign adoption agencies/central authorities dealing with adoption matters at least for a period of two years.

No child proposed for inter-country adoption can leave the country without 'No Objection Certificate [NOC]' from Central Adoption Resource Agency (CARA).